

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.25/2009

This the 29th day of April 2009.

**HON'BLE MR. M. KANTHAIH, MEMBER (J)
HON'BLE DR. A.K. MISHRA, MEMBER (A)**

Arvind Kumar Shukla, Aged about 44 years,
S/o Sri Narain Shukla, R/o 156 Adarsh Nagar,
Unnao.

.....Applicant

By Advocate: Shri Anoop Srivastava.

Versus.

1. Union of India, through the Chief Post Master General, U.P. Circle, Lucknow.
2. The Director Postal Services, PMG Office, Kanpur.
3. The Superintendent of Post Offices, Kanpur (Headquarter) Division, Kanpur.
4. The Superintendent of Post Offices, Unnao.

.....Respondents.

By Advocate: Sri Atul Dixit for Sri K.K. Shukla.

ORDER

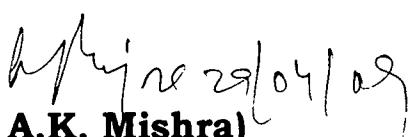
Heard both sides.

2. The applicant has filed this O.A. with a prayer to quash the impugned order dated 22.11.2007 (Annexure-1) passed by the disciplinary authority and order dated 4.8.2008 (Annexure-2) passed by the appellate authority with all consequential benefits.
3. It is the case of the applicant that against the order dated 4.8.2008 passed by the appellate authority, he preferred a Revision Petition before the respondent no.1 on 18.9.2009



(Annexure-7), which is still pending for consideration. At this stage, learned counsel for the applicant submits that if his Revision Petition is directed to be decided, the purpose of O.A. would be served. When the Revision Petition of the applicant is still pending before the respondent no.1, passing of any direction at this stage is not at all justified.

4. In view of the above circumstances, without going into the merits of the case, the respondent no. 1 is directed to consider and dispose of pending Revision Petition of the applicant dt. 18.9.2008 (Ann.A-7) within a period of two months from the date of supply a copy of this order, by passing a reasoned and speaking order in accordance with law. Till the Revision Petition of the applicant is decided, the order of impugned recovery shall not be given effect to. The applicant is also directed to supply the copy of the Revision Petition as well as enclosed documents to the respondent no.1 alongwith a copy of this order. No costs.


Dr. A.K. Mishra
Member (A)


(M. Kanthaiah)
Member(J) 29/04/09

Girish/-